

- (a) Seventy-first Report on Action Taken by Government on the Recommendations contained in their Sixty first Report on the Ministry of Commerce (Department of Internal Trade) Civil Supplies Organisation".

COMMITTEE ON SUBORDINATE LEGISLATION

FIFTEENTH REPORT

DR. KAILASH (Bombay South)  
I beg to present the Fifteenth Report of the Committee on Subordinate Legislation,

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTING OF THE HOUSE

(TWENTIETH REPORT)

श्री बभ्रिका प्रसाद (बालिया) मैं सभा को बैठकों से सदस्य को अनुपस्थिति सम्बन्ध, समिति का बसबो प्रतिवेदन प्रस्तुत करता हूँ।

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-THIRD REPORT

SHRI H. M. PATEL (Dhaubhuka) : I beg to present the Hundred and forty-third Report of Public Accounts Committee on Action taken by Government on the recommendations contained in their Hundred and twenty-second Report on the Report of the Comptroller and Auditor General for the year 1971-72, Union Government (Posts and Telegraph)

22-49 hrs.

GOVERNMENTS OF UNION TERRITORIES (AMENDMENT) BILL\*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHASIN) : I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Representation of People Act, 1951 and also to amend the North-Eastern Council Act, 1971.

\*Published in Goe of India. Extraordinary Part I Section 2, dated 15-4-75.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963 the representation of the People Act, 1950 and the Representation of the People Act, 1951 and also to amend the North-Eastern Council Act, 1971".

The motion was adopted.

SHRI F. H. MOHSIN : I introduce the Bill.

22-49 hrs.

MATTER UNDER RULE 377

REPORTED DEATH OF TWO PERSONS IN CUSTODY OF SECURITY FORCES IN NAGALAND

MR. SPEAKER: I have allowed one matter under 377,

Shri Kevichusa

SHRI S. M. BANERJEE (Kanpur). After him, you may kindly allow meet make a submission. This is a very important matter...

MR. SPEAKER: I have allowed one I am not bound to do it everyday.

SHRI DINEN BHATIACHARYYA (Serampore) : I want to know whether you go through all the matters raised under 377. What is the procedure for admitting one?

MR. SPEAKER: This is not a right. I am not bound to do it everyday. Why do you exploit the procedure that we have made?

I have allowed one. Now, you want others also. I am sorry. I have allowed one only. Shri Kevichusa.

SHRI A. KEVICHUSA (Nagaland) : Mr. Speaker, Sir, what I want to raise now concerns Nagaland. It relates to two men who died while they were in custody of the security forces.

†Introduced with the recommendation of the President.